

T.S. (M) Case No. 37 of 2019

Gagan Nath-VS-Jharna Devi

19-10-2022

Petitioner Gagan Nath has appeared before the Court and vide petition No. 934/22 prayed to allow him to withdraw the present case.

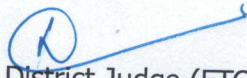
Heard the petitioner and perused records.

The petitioner has submitted that although he filed this case against his wife, for restitution of conjugal rights, now there is no possibility of any reconciliation between them and hence, he wants to withdraw this case and file a fresh case for divorce.

It appears that the petition for withdrawal has been filed bonafide and on valid grounds. As such, the petition is allowed.

The proceeding is closed.

With this order, this case is disposed of.


Addl. District Judge (FTC),
Sonitpur, Tezpur